

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 1
IA No. 3344/ND/2021
IB-80/(ND)/2020

IN THE MATTER OF:

Pcube Advisors Pvt. Ltd.
Vs.

....Applicant

Simova India Lifesciences Pvt. Ltd.

....Respondent

Order under Section 7 of IBC.

Order delivered on 04.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the RP/IRP : Mr. Vikram Gulliya, Adv.
For the Respondent :

ORDER

IA No. 3344/ND/2021:

Application filed under Section 12-A seeking withdrawal of Insolvency application. Learned Counsel for the applicant along with IRP is present. The copy of Settlement Agreement executed between the parties in June 2021 along with Form-FA is on record. Ld. Counsel for the applicant along with IRP make a statement that CIRP expenses and fees are paid and nothing is due. Mr. Ravi Gupta appears in person and confirms the settlement. In view of the documents placed on record and settlement arrived at between the parties, we allow the application thereby IB-80/ND/2020 stands withdrawn and disposed of. IRP is discharged and the Corporate Debtor is free from rigours of the CIRP. IRP is directed to hand over all the assets, documents and other belongings of the Corporate Debtor

to the Management within three days. IB is allowed to be withdrawn and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali – 04.08.2021